

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 2405
(TO BE ANSWERED ON THE 11th August 2025)**

FUNCTIONING OF AIRCRAFT ACCIDENT INVESTIGATION BUREAU

2405. SMT JEBI MATHER HISHAM

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) number of accident investigation reports the Aircraft Accident Investigation Bureau (AAIB) has furnished during the last five years, if so, the details of actions taken on their findings accident-wise;

(b) whether Government has implemented AAIB's recommendations in the Kozhikode air crash in August, 2020, if so, details thereof, if not, the reason therefor;

(c) whether any officials have been held accountable for negligence in air accidents over the last five years, if so, the details case-wise; and

(d) whether Government will delink AAIB from the Civil Aviation Ministry and transform AAIB and DGCA into independent statutory bodies reporting to Parliament, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (c): The Aircraft Accident Investigation Bureau (AAIB) has published a total of 43 accident investigation reports since January 2020.

Final investigation report of AAIB in Air India Express aircraft VT-AXH accident at Kozhikode contained 43 safety recommendations. Out of the 43 recommendations, 41 recommendations were implemented and 02 recommendations were dropped.

The sole objective of the investigation of an accident or incident by AAIB is the prevention of accidents and incidents and not to apportion blame or liability.

(d): Directorate General of Civil Aviation (DGCA) and Aircraft Accident

Investigation Bureau (AAIB) were constituted as statutory bodies under the Bharatiya Vayuyan Adhinyam, 2024. The administration of DGCA and AAIB is vested with the Director General (DG), DGCA and the Director General (DG), AAIB respectively.
